

cific research projects are also supported.

(c) and (d). The Planning Commission had agreed for setting-up of a Centre for draught animal power during 7th Five Year Plan. The Centre could not be set-up due to non-variability of funds, as only Rs. 2.54 crores were provided for the entire 7th Five Year Plan whereas the proposed Centre was estimated to cost Rs. 18 crores. However, within the available funds research & development activities in the area of draught animal power has been supported by the Central Government at CARTMAN, Bangalore, III, Delhi. In addition, Central Institute of Agricultural Engineering, Bhopal is also working on animal drawn agricultural implements for evolving better designs and for improving the productivity. Demonstration of some of the improved technologies based on draught animal power has also been taken-up through State Government/Agencies during the 7th Five year Plan, with the assistance of MNES.

(e) The proposal for 8th Five Year Plan is in the process of finalisation.

#### **Funds Allocation to A.P. Under A.R. W. S.P.**

2112. SHRIDHARMABHIKSHAM: Will the PRIME MINISTER be pleased to state:

(a) the Central Assistance released under AUWS Programme to Andhra Pradesh during 1991-92;

(b) the amount spent for the benefit of Scheduled Castes and Scheduled Tribes therefrom; and

(c) the funds allocated to the State for 1992-93 under the said programme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOP-

MENT) (SHRI UTTAMBHAI H. PATEL): (a) The Central assistance of Rs. 25.47 crores was released to Govt. of Andhra Pradesh during 1991-92 under Accelerated Rural Water Supply Programme.

(b) Out of the reported expenditure of Rs. 28.45 crores Rs. 3.85 crores was spent for the benefit of Scheduled Castes and Rs. 1.43 crore for Scheduled Tribes.

(c) The allocation for the State for 1992-93 under ARWSP is Rs. 25.47 crores.

#### **Court Cases against Khadi and Village Industries Commission**

2113. SHRIRAM NAIK: Will the PRIME MINISTER be pleased to state:

(a) the number of court cases pending in the various courts against the Khadi and Village Industries Commission during the last three years;

(b) the expenditure incurred for these litigations during the period; and

(c) the steps taken/proposed to avoid unnecessary litigation and expenditure?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (PROF. P.J. KURIEN): (a) to (c). The information is being collected and will be laid on the table of the House.

#### **Reform on Trade**

2114. SHRI SOBHANADREESWARA RAO VADDE: Will the minister of LABOUR be pleased to state:

(a) whether the newly introduced reform

on trade, economic and industrial fronts leads to improve economy; and

(b) if so, the steps taken to bring an attitudinal change in the workers to extend their utmost cooperation to the organisations?

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR):** (a) The newly introduced economic reforms are expended to bring all-round improvement in the economy. Although the full fruit of the reform measures will take time to materialise, significant progress has already been achieved. Most notably confidence has been retired, a cushion of foreign exchange reserves has been re-built. Inflation has also declined from a peak of almost 17% in August, 1991 to 11.3 % (provisional) on 27th June, 1992. The decline of industrial output has been reversed and positive growth recorded in February and March, 1992.

(b) A Special Tripartite Committee has been constituted to consider the impact of the New Industrial Policy on labour and other related issues. As decided by the Committee, six Tripartite Industrial Committees, namely, textiles, jute, chemicals, engineering, electricity generation and distribution and road transport have also been activated to review the sickness in these industries and suggest remedial measures after exchange of information and mutual consultation. The new industrial policy with 8 particular reference to its impact on labour has been discussed in various labour consultative fora.

#### **Review of Appointments Made In Public Sector Undertakings**

2115. SHRI PRAKASH V. PATIL: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have been reviewing the cases of appointments made

during march to June, 1991 in Public Sector Undertakings;

(b) whether the Government have since reviewed all the cases;

(c) whether the nodal ministries of these undertakings are avoiding to implement the Government decision in this regard; and

(d) the remedial steps taken in this regard?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES (SHRI P.K. THUNGON):** (a) The Government has been reviewing the appointments of Chief Executives of Central Public Sector Undertakings made during the period 19.4. 91. AND 30.6.91.

(b) No, Sir.

(c) No, Sir.

(d) Does not arise.

[Translation]

#### **Institute for Rural Development**

2116. SHRI PARASRAM BHARDWAJ: Will the PRIME MINISTER be pleased to state:

(a) the number of institute established so far for the National Rural Development; and

(b) the State-wise details with purpose thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT):** (a) and (b). The National Institute of